

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-114(PB)/2017

IN THE MATTER OF:

M/s. D& H India Ltd.

.... Applicant/petitioner

Vs.

M/s. Zillion Infraprojects Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner

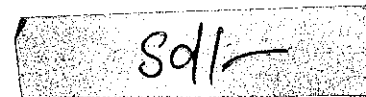
: Ms. Pooja Mahajan, Advocate
Shri Savar Mahajan, Advocate

For the Respondent

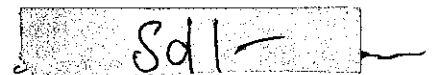
: Ms. Swati Bhushan Sharma, Advocate

ORDER

Order reserved.



(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT



(DEEPA KRISHAN)
MEMBER(TECHNICAL)

11.07.2017
V. Sethi